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(2021) 01 TP CK 0038

Tripura High Court

Case No: Writ Petition (C) No. 465 Of 2020

Tripura Ispat (A Unit Of Lohia

Group)

APPELLANT

Vs

Union Of India And Ors.

RESPONDENT

Date of Decision: Jan. 12, 2021

Acts Referred:

• Constitution Of India, 1950 - Article 142

• Central Excise Act, 1944 - Section 11A, 11A(1), 35

• Income Tax Act, 1961 - Section 40, 263

Hon'ble Judges: Akil Kureshi, CJ; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: Dr. A.K. Saraf, Kousik Roy, Paramartha Datta

Final Decision: Disposed Of

Judgement